

State Commissions and District Forums. Since, the matter falls within the jurisdiction of State Governments, they have been asked to take appropriate action in the matter.

(d) The progress of the implementation of the Consumer Protection Act, 1986 is satisfactory. As per information available, 27 State Commissions and 351 District Forums have started functioning. Remaining 4 State Commissions and 98 District Forums have also have been notified.

[*Translation*]

**Production Target of Bharat Heavy Electricals Ltd.**

4380. SHRIMATI SUMITRA MAHAJAN: Will the PRIME MINISTER be pleased to state:

(a) the details of production targets fixed for the Bharat Heavy Electricals Ltd., Bhopal during the years 1988-89, 1989-90 and 1990-91; and whether these targets have been achieved; and

(b) the total assets and the liabilities of BHEL?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) The production targets of BHEL's Plants at Bhopal fixed for the years 1988-89, 1989-90 & 1990-91 are as under:

(*Rs. in crores*)

	1988-89	1989-90	1990-91
Target	520	610	673

These targets have been achieved.

(b) The total assets and liabilities of BHEL amount to Rs. 4625 crores each at the end of 1990-91.

[*English*]

**Non-Implementation of Recommendations of Bachawat Wage Board**

4381. KUMARI DIPIKA CHIKHLIA:  
DR. RAMESH CHAND  
TOMAR:

Will the PRIME MINISTER be pleased to state:

(a) whether the attention of the Government has been drawn to the news item captioned '1200 Bachawat recommendation defaulters' appearing in 'Economic Times' dated November 4, 1991;

(b) if so, the details in this regard; and

(c) the action taken/proposed to be taken to ensure that the recommendations of Bachawat Wage Board recommendations are implemented by all the newspaper managements?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) Yes, Sir.

(b) As per information available, out of 1670 newspaper establishments, 1065 have not implemented the recommendation of Bachawat Wage Boards.

(c) Onus for implementations lies on the State Government. However, Central Government, from time to time has been impressing upon the State Government/Union Territory Administrations for speedy implementation of the recommendations.